

Office of the District Judge's Nezarath Department,
Civil Court, Malda.

Invitation of quotation for replacing UPS Battery Cell as per specification.

No. 347/N

Date :04/08/2017

As per order No.95/N. dated :04.08.2017 of Ld. District Judge Malda Sealed quotations are invited from authorized dealers / sub-dealers / agent / firms / manufacture etc. for replacing UPS Battery Cell as per specification / configuration mentioned below.

SL. NO.	ITEMS	QUANTITY	SPECIFICATION	PROBLEM/REMARKS
1	UPS BATTERY(500VA)	16	AMARON QUANTA 12V 26AH SMF	Per UPS 4(Four) numbers of battery cell need to be replaced (Total Battery-64).
2	ONLINE UPS BATTERY (2 KVA)	1	AMARON QUANTA 12V 26AH SMF	16(Sixteen) numbers of battery cell need to be replaced.

(Preference would be made for providing 3 years AMC free)

Particulars :

with buy back policy.

1. The quotation should be dropped in the designated quotation box kept at the Nezarath Department, (1st floor) District Court Compound, Malda. The closing time and date of acceptance of quotations is 16:00 hrs., 16-08-2017. Quotation received by other modes shall not be entertained.
2. Quotation received after due date and time and the incomplete ones shall be rejected outrightly.
3. Properly received quotations will be opened at 16:30 P.M. on 16-08-2017 in presence of the parties before the Judge-in-Charge of Nazareth, Civil Courts, Malda and the System Assistant, e-Courts Project, Malda Judgeship.
4. Item wise rate should be mentioned as per DGS & D approved rate.
5. The following charges and terms must be spelt out clearly :-
I) VAT, II) Delivery Period, III) Validity period of the quotation, IV) Freight charge and V) Installation charge (if any).
6. The offer must be valid till 3 months from the date of opening of the quotation.
7. Goods must be delivered in the Judicial Service Centre, District Judge's Court, Malda immediately from the date of placement of order.
8. All the risks to goods till the point of delivery shall be on the supplier. The quoted price should be inclusive of all charges. In absence of such charges it will be assumed that the rate is inclusive of all charges.
9. Charges not mentioned in the quotation shall not be paid.
10. All payments will be subject to TDS as imposed by Central and State Governments.
11. Payment will be made only after ensuring that quality of the supplied items are satisfactory. If any item is found to be defective, or not of the desired quality the same must be replaced immediately. No extra cost will be paid for replacement. All payment will be done after ensuring full phases running of the replacing UPS Battery Cell as per specification.
12. Self-attested photocopy of trade license, last income tax return, Sales Tax and Income Tax clearance certificate must be submitted with the quotation.
15. The authority reserves the right to accept any quotation or reject any or all quotations without assigning any reason.

Notice will be published forthwith on the Notice Board of District Judge's Court, Malda; District Court Portal (www.ecourts.gov.in/malda); other important offices such as office of the Sabhadhipati, Zilla Parishad, Malda; District Magistrate, Malda; Superintendent of Police, Malda; State bank of India, Malda Branch; Office of the Chairman of EBM, Malda and office of the Sub-registrar, Malda.

Shereen-ur-Rahman Ghosh
Judge-in-charge.

**Nezarath Department,
District Judge's Court, Malda.**

**Judge-in-charge of Nazareth
Civil Courts, Malda.**